

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/426/2020

Jabalpur, this Friday, the 4th day of September, 2020

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER



1. Prem Kumar Parte and S/o Shri Mahesh Kumar Parte, Aged about 42 years, Occupation-Labourer, Address-Gram Jamunia, P.O. Khamaria Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997
2. Lakhan Lal Kakodiya S/o Shri Bhangi Lal Kakodiya, Aged about 41 years, Occupation-Labourer, Address-Gram and P.O. Khamaria Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997
3. Mukesh Kumar Yadav, S/o Shri Jhanak Lal, aged about 27 years, Occupation-Labourer, Address-Gram Dungaria, P.O. Khamaria Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997
4. Dayaram S/o Shri Chadami, aged about 28 years, Occupation-Labourer, Address-Gram Sirupakha Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997
5. Narmada Parasad, S/o Shri Basori Aged about 30 years, Occupation-Labourer, Address-Gram Amoda, P.O. Khamaria Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997
6. Sehdev S/o Choudhary ,aged about 35 years, Occupation-Labourer, Address-Gram Dungaria, P.O. Khamaria Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997
7. Sumran Lal S/o Shri Kishnu, aged about 37 years, Occupation-Labourer, Address-Gram Dungaria, P.O. Khamaria Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997
8. Dinesh S/o Shri Maehlu, aged about 42 years, Occupation-Labourer, Address-Gram and P.O. Khamaria Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997

9. Sushma D/o Shri Karde kakodiya, aged about 25 years, Occupation-Labourer, Address-Gram and P.O. Khamaria Bazaar Tehsil Ghansour, District Seoni (MP), Pincode-480997 -**Applicants**

(By Advocate –**Shri Pradeep Naveriya**)

V e r s u s

1. Union of India, through its General Manager, South East Central Railway, Bilaspur (CG) Pin code 495001
2. Principal Chief Personnel Officer, - **Respondents**
South East Central Railway, Bilaspur (CG) Pin code 495001
3. Senior Divisional Personnel Officer, South East Central Railway, Nagpur (Maharashtra), Pin code 440002
4. Divisional Personnel Officer, South East Central Railway, Nagpur (Maharashtra), Pin code 440002

(By Advocate –**Shri A.S.Raizada**)

O R D E R(ORAL)

By Ramesh Singh Thakur, JM:-

Heard.

2. Through this Original Application the applicants are challenging the inaction of the respondents by not granting them the benefit of employments despite of the fact that respondent No.3 has already forwarded their names for consideration way back on 10.05.2019 for employment on the basis of the scheme in lieu of acquisition of land of the applicant for the purpose of railway line for expansion of Gondia Jabalpur line.

3. The case of the applicants are that the respondent department has acquired their property for expansion of Gondia-Jabalpur Railway





lines and in lieu of the same a policy was formulated which provided that one member of the family whose property has been acquired shall be given the benefit of employment on that ground. The applicant being eligible submitted all the relevant documents to the competent authority and after duly considering their documents they were served with a notice by respondent No.4 asking them to approach the competent authority along with relevant documents Annexure A-1.

4. The applicant further submitted that there is a list of 35 names which was forwarded by respondent No.3 to respondent No.2 vide letter dated 10.05.2019 for further action to be taken in order to provide employment to the eligible candidate. The said letter is annexed is Annexure A-2.

5. The submissions put forth by the counsel for the applicant is that the applicant will be satisfied if the respondents are directed to decide their case in view of the policy for employment in lieu of land acquired by the railway department in a time bound manner.

6. We have considered the matter and we are of the view that natural justice will be met if the respondents are directed to take appropriate action as per law and the policy which is prevalent in the respondent department.

7. Resultantly the respondents are directed to take action and decide the claims of the applicants in view of Annexure A-3 within a period of six weeks after receiving the order of this Tribunal.

8. Needless to say that the respondents shall pass a reasoned and speaking order.

9. With these observations this Original Application is finally disposed of at the admission stage itself.



(Naini Jayaseelan)
Administrative Member
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(Ramesh Singh Thakur)
Judicial Member